



অসম

ৰাজপত্ৰ

**THE ASSAM GAZETTE**

অসাধাৰণ

**EXTRAORDINARY**

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

**PUBLISHED BY THE AUTHORITY**

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

**NOTIFICATION**

The 4th September, 2010

**No. LGL. 54/2003/39.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXIV OF 2010

(Received the assent of the Governor on 31st August, 2010)

**THE ASSAM SPEAKER'S SALARIES AND ALLOWANCES  
(AMENDMENT) ACT, 2010**

AN

ACT

further to amend the Assam Speaker's Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Speaker's Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
XXV of  
1958

It is hereby enacted in the Sixty-first Year of the Republic of India, as follows :-

Short title and commencement

- 1.(1) This Act may be called the Assam Speaker's Salaries and Allowances (Amendment) Act, 2010.
- (2) It shall come into force at once.

Amendment of  
section 2 of  
Assam Act  
XXV of 1958

2. In the principal Act, for section 2, the following shall be substituted, namely :-

"2. Salary and Allowances of the Speaker : -

There shall be paid to the Speaker of the Assam Legislative Assembly :-

- (i) a salary of sixty thousand rupees per mensem ;
- (ii) a Sumptuary Allowances of ten thousand rupees per mensem;
- (iii) a Daily Allowance of one thousand rupees while on official tour and its halt within the State of Assam:

Provided that the Speaker of the Assam Legislative Assembly shall be entitled to draw Daily Allowance of one thousand five hundred rupees whenever the Speaker performs the official duties outside the State of Assam and its halt;

- (iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Speaker of the Assam Legislative Assembly performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of the Assembly Session and such performance of official tour shall be intimated to the Secretary, Assam Legislative Assembly:

(v) a Parliamentary Assistant Allowance of rupees five thousand per mensem ;

(vi) two hundred fifty litres of petrol for Head Quarter use as fuel per mensem ; and

(vii) a Mileage Allowance of eight rupees per kilometre for the use of his official car on official duty."

**MOHD. A. HAQUE,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur.

**AN  
ACT**

further to amend the Assam Speaker's Salaries and Allowances Act, 1958.

*Preamble*

Whereas it is expedient further to amend the Assam Speaker's Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

*Assam Act,  
XXV of  
1958*

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows :-

*Short title and  
commencement*

1.(1) This Act may be called the Assam Speaker's Salaries and Allowances (Amendment) Act, 2014.

(2) It shall come into force at once.

*Amendment of  
section 2 of  
Assam Act,  
XXV of 1958*

2. In the principal Act, in section 2, for the existing provisions of clauses (i), (iii) and (iv), the following shall be substituted, namely :-

“(i) a salary of eighty thousand rupees per mensem;”

“(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and its halt within the State of Assam:

Provided that the Speaker of the Assam Legislative Assembly shall be entitled to draw Daily Allowance of two thousand rupees whenever the Speaker performs the official duties outside the State of Assam and its halt;”

“(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Speaker of the Assam Legislative Assembly performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of the Assembly Session and such performance of official tour shall be intimated to the Principal Secretary, Assam Legislative Assembly;”

**S. M. BUZAR BARUAH,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.